

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

M.A. NO.329/96 in R.A. No. 38/96
in
O.A. NO.775/94

Between:
P.N.Narayanan

Date of Order: 6.6.96.

...Applicant.

And

1. The Secretary, Dept. of Posts,
New Delhi.
2. The Secretary, Ministry of Finance,
Govt. of India, New Delhi.
3. The Chief Postmaster General,
Maharashtra Circle, Bombay.

...Respondents.

Counsel for the Applicant : Mr.S.Ramakrishna Rao

Counsel for the Respondents : Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE TRIBUNAL MADE THE FOLLOWING ORDER:

This MA is filed by the applicant in the OA for condoning the delay of one month and four days in filing this R.A. Heard both the sides. Learned standing counsel submitted that the delay is only for a period of one month and four days and hence the MA may be allowed and RA be disposed of on merits. In view of the above submission, the MA for condoning the delay is allowed. The MA is ordered accordingly.

Amriti 6.6.96.
DEPUTY REGISTRAR(J)

To

1. The Secretary, Dept. of Posts, New Delhi.
2. The Secretary, Ministry of Finance, Govt. of India, New Delhi.
3. The Chief Postmaster General, Maharashtra Circle, Bombay.
4. One copy to Mr. S.Ramakrishna Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One duplicate copy.

YLKR

24/6/96

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M.A.)

DATED: 6/6/96

ORDER/JUDGEMENT

M.A. NO/R.A/G.A. NO. 329/96 in RA 58/249/96

IN

R.A. NO. 775/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

* * *

